BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 96/2024/EZ

Srikant Singh

.... Applicant

-Versus-

West Bengal Pollution Control Board & Ors.

.... Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE ADDED RESPONDENT NO. 4, BALLY MUNICIPALITY

INDEX

Sl. No.	Particulars of Documents	Annexure	Pages
1.	Counter Affidavit along with verification		1-4
2.	A copy of the report dated 18.12.2024	A	5
3.	Copies of the following documents a.Certificate of Enlistment issued by Micro-Small and Medium Enterprise b.Certificate of consent to establish issued by West Bengal Pollution Control Board c.Certificate of consent to operate issued by West Bengal Pollution Control Board d.Copy of Fire License e.Copy of the certificate of enlistment issued by the Bally Municipality f.A copy of the Municipal tax receipt	B Collectively	6-19 8-11 12-16 17 18 19

Filed by

Debasree Dhamali

Advocate

For Bally Municipality

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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In the matter of: -

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COUNTER AFFIDAVIT ON BEHALF OF THE ADDED RESPONDENT NO. 4, BALLY MUNICIPALITY

Sl. NO. 47/25 03/1/25

I, Sri Debabrata Pal, son of Late of Achintya Kumar Pal, aged about 58 years, by faith- Hindu, by occupation - Service, residing at 93B, Regent Estate, Kolkata-700092, working for gain in the office of the Bally Municipality, 384, G.T. Road, Bally, Howrah, PIN: 711 201, do hereby solemnly affirm and say as follows :-

1. That I am the Executive Officer of the Bally Municipality and as such I am well aware of the facts and circumstances from which the instant application arises. I have been duly authorised to affirm this affidavit on behalf of the Bally Municipality and I am competent to do so.
2. That the Respondent No. 4 was added in the present proceeding vide an order dated 13.11.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That a copy of the Original Application being no. 96/2024/EZ along with a copy of the order dated 13.11.2024 were served by the Learned Advocate of the original applicant to the Learned Advocate representing Bally Municipality through E-mail dated 24.11.2024 which were turn handed over to me. I have gone through the contents of the said application and have understood the meaning and purport

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

3 JAN 2025

thereof from the solemn order dated 13.11.2024. The Added Respondent came to learn that the Hon'ble National Green Tribunal, Eastern Zone Bench was pleased to direct the Bally Municipality to file a counter affidavit in the instant matter. Upon receiving copies of the Original Application and the order dated 13.11.2024 the deponent herein directed the concerned department to take appropriate steps so that as per directions of the Hon'ble Tribunal, the affidavit can be prepared and file before the Hon'ble Tribunal. Since there is a slight delay in filing the instant affidavit, I am praying before Your Lordships, kindly condone the delay, if any, and accept this counter affidavit after condonation of delay.

4. That this affidavit is filed in compliance to the solemn order dated 13.11.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
5. At the very outset, it is humbly submitted that there is no latches and negligence on the part of the Respondent No. 4 to perform their statutory duty in respect of monitoring whether any unit runs its business after obtaining all types of permission from the appropriate authority or not, within its jurisdiction.
6. That in compliance of the solemn order dated 13.11.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, the deponent directed the License Department of the Bally Municipality to make an inquiry regarding the unit namely 'Padmavati Metal Industries' situated at premises no. 46/1, Netaji Subhash Road, Liluah, Howrah- 711204.
7. That after receiving such direction from the Executive Officer of Bally Municipality the concerned In-Charge, License Department, Bally Municipality, inspected the site on 18.12.2024 and submitted a report. From the said report it is transpired that a commercial unit in the name and style of 'Padmavati Metal Industries' is running its business from premises no. 46/1, Netaji Subhash Road, Liluah, Howrah- 711204. The said industry is a proprietorship concern. This commercial establishment is engaged in manufacturing, processing and trading of metallic goods (NON-FERROUS). Such industry is continuing its business from 2005-2006.

   A copy of the report dated 18.12.2024 is annexed hereto and marked with the letter "A".

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

03 JAN 2025

8. During field inspection, the said commercial establishment shows the following documents in support of its business :-

   a. The certificate of Enlistment as manufacturer of basic metals, casting of Non-Ferrous metals issued by Micro-Small and Medium Enterprises.

   b. Certificate of Consent to establish issued by the West Bengal Pollution Control Board on 18.11.2024. In the said certificate, it is mentioned this is an orange category industry.

   c. Certificate of Consent to operate issued by the West Bengal Pollution Control Board on 18.11.2024 which is valid till 31.08.2029.

   d. A Fire License certificate valid till 15.10.2025.

   e. Certificate of enlistment issued by the Bally Municipality valid till 25.12.2024.

   f. A tax receipt in the name of Ms. Aruna Vyas, proprietor of 'Padmavati Metal Industries' of 46/1, Netaji Subhash Road, Liluah, Howrah- 711204 for the year 2024-2025.

   Copies of the documents mentioned above are annexed hereto and marked with the letter "B" collectively.

9. The answering respondent humbly submit that this affidavit before this Hon'ble Court for kind perusal of the same. I undertake to take all further necessary steps as may be directed by Your Lordships from time to time.

10. That the statements made in paragraph nos. 1 to 6 are true to my knowledge, the statements made in paragraph nos. 7 and 8 are derived from records which I verily believe to be true and the rests are my humble submissions before this Hon'ble Tribunal.

Dabakrala Pal

Deponent

Identified by me

Advocate

For Bally Municipality

WB/1729/2016

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

03 JAN 2025

VERIFICATION

Verified at Howrah by the deponent above named on this 3rd Day of January, 2025 and say that the contents of this affidavit made in paragraphs 1 to 6 are true to my knowledge, the statements made in paragraphs 7 & 8 are derived from records which I verily believe to be true and the rests are my humble submissions before this Hon'ble Tribunal.

Debabrata Pal

Deponent

Identified by me

Debasree Dhamali

Advocate

For Bally Municipality

WB/1729/2010

ON IDENTIFICATION OF ADVOCATE
SOLEMNLY AFFIRMED BEFORE

HEMANTA PAL
NOTARY, GOVT OF INDIA
Regd. No. 13816/17

NOTARY
HEMANTA PAL
HOWRAH
GOVT. OF INDIA

03 JAN 2025

Annexure - 'A'

BALLY MUNICIPALITY

384, G.T. Road, Bally, Howrah-711201
Tel. No. 2654-2236/2654-0079

NOTE SHEET

Sub.: Enquiry report in respect of the premises No. 46/1, Netaji Subhas Road, Liluah, Howrah-711204.

Ref. : O.A. No. 96/2024/EZ

A N D

In the matter of : Srikant Singh. .....The Applicant

--- Vs ---

The West Bengal Pollution Control Board&Ors.....The respondents

A N D

Memo No. BM/00987/Law/Admin/24-25 Dated 17.12.2024

Upon instruction vide Memo No. under reference an enquiry was executed on 18.12.2024 by the I/C, License Department of this Municipality at the above noted premises in question and found the particulars as under as per the enquiry report :

1) There is a unit of commercial establishment in the name and style of " Padmavati Metal Industries " at the 46/1, Netaji Subhas Road, Liluah, Howrah-711204 running under the proprietorship of Smt. Aruna Vyas.and engaged in manufacturing, processing & trading of metallic goods (Non-Ferrous) since the period 2005-06.
2) At the time of enquiry the following documents in photocopy have been received in respect of the establishment :
   a) The Certificate of Enlistment for the year 2006-07
   b) Certificate of Consent to establish from The West Bengal Pollution Control Board
   c) Certificate of Consent to Operate from The West Bengal Pollution Control Board
   d) Clearance from Fire Department of West Bengal
   e) Last Property Tax receipt for the year 2024-2025.

As sought for vide the Memo No. and photocopy of the above noted documents are enclosed herewith for ready reference.

So, this report along with all the annexures may be sent to the panel lawyer for submitting the same before the Hon'ble Court if approved.

18/12/24

I/C, Law Section
Bally Municipality

Executive Officer,
Bally Municipality

to proposed
20.12.24

NOTARY
HEMANTA PAL
HOWRAH
GOVT. OF INDIA

03 JAN 2025

Annexure - B Collectively

भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

उद्योग आधार Udyog Aadhaar

MSME

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	WB08A0007463		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: WB08A0007463

Name of Enterprise: PADMAVATI METAL INDUSTRIES

Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	0	0	46/1,NETAJI SUBASH ROAD,LILUAH	LILUAH	HOWRAH	711204	WEST BENGAL	HOWRAH

Off Address of Enterprise: 46/1, NETAJI SUBASH ROAD,LILUAH,HOWRAH

District: HOWRAH State: WEST BENGAL PIN: 711204
Mobile No: 9830870093 Email: vyasmetals@gmail.com

Date of commencement: 15/04/1990

Major Activity: MANUFACTURING

Enterprise Type: Micro

Previous Registration details-if any: -

National Industry Classification Code

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	24 - Manufacture of basic metals	2432 - Casting of non-ferrous metals	24320 - Casting of non-ferrous metals	Manufacturing

Acknowledgement: Date of Filing 24/05/2018 Date of Printing 24/05/2018

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PADMAVATI METAL INDUSTRIES

Prop.

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

03 JAN 2025

भारत सरकार
Govt. of India
सूक्ष्म,लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	WB02A0007453		

Udyog Aadhaar Memorandum

1.	Aadhaar Number	860436834363
2.	PAN Number	AESPV7545M
3.	Name of Entrepreneur	ARUNA VYAS
4.	Social Category of Entrepreneur	GENERAL
5.	Gender	Female
6.	Physically Handicapped	No
7.	Name of Enterprise	PADMAVATI METAL INDUSTRIES
8.	Type of Organization	Proprietary
9.	Location of Plant Details	

SN	Flat/Door/Block No.	Name of Premises/Building	Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	0	0		46/1,NETAJI SUBASH ROAD,LILUAH	LILUAH	HOWRAH	711204	WEST BENGAL	HOWRAH

Official Address of Enterprise	46/1, NETAJI SUBASH ROAD,LILUAH,HOWRAH					
	District	HOWRAH	State	WEST BENGAL	PIN	711204
	Mobile No:	9830870093	Email:	vyasmetals@gmail.com		
11. Date of commencement	15/04/1990					
12. Previous Registration details-if any	::					
Bank Details						
13	IFS Code			ICIC0006948		
	Bank Account:			694805116107		
14. Major Activity	MANUFACTURING					

16.

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	24 - Manufacture of basic metals	2432 - Casting of non-ferrous metals	24320 - Casting of non-ferrous metals	Manufacturing

17. Persons employed	4
18. Investment (Plant & Machinery / Equipment's)	3(Rs. In Lakhs)
19. District Industry Centre	HOWRAH

Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

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PADMAVATI METAL INDUSTRIES
Proprietor

NOTARY
HEMANTA PAL
HOWRAH
GOVT. OF INDIA

03 JAN 2025

Annexure - G'
Collectively

Government of West Bengal

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Authorised Signatory
(E-signed)
Department of IT&E

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NOTARY
HEMANTA PAL
GOVT. OF INDIA

03 JAN 2025

PADMAVATI METAL INDUSTRIES

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WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period :18/11/2024 To 18/11/2024

Category: ORANGE
Application Type: CTE
CTE No.: WBPCB/5559339/2024 **Date: 18/11/2024**

Sub : Consent to Establish (CTE) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 5559339

To,
M/s PADMAVATI METAL INDUSTRIES
46/1,46/7 & 46/8, NETAJI SUBASH ROAD,LILUAH HOWRAH

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of **PADMAVATI METAL INDUSTRIES** at **46/7, 46/8 & 46/1 NETAJI SUBASH ROAD, LILUAH, HOWRAH, WEST BENGAL 711204** for the following activities

Sl.No.	Name of Activity,Product and/or By-Product	Production Capacity
1	COPPER PIPE	2300 Kilogram/Month
2	BRASS PIPE	200 Kilogram/Month

Total cost of the Project (in Lakhs)	15.16

(A) General Conditions :

(1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.

(2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.

(3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable

(i) The Water (Prevention and Control of Pollution) Act, 1974 .
(ii) The Air (Prevention and Control of Pollution) Act, 1981
(iii) The Environment (Protection) Act, 1986
(iv) The Public Liability Insurance Act, 1991
(v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
(vi) The Ozone Depleting Substances (Regulation and Control) Rules, 2000
(vii) The Batteries (Management and Handling) Rules, 2022
(viii) The Noise Pollution (Regulation and Control) Rules, 2000
(ix) The Bio-medical Wastes Management Rules, 2016
(x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016
(xi) The Plastic Waste Management Rules, 2016

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PADMAVATI METAL INDUSTRIES

03 JAN 2025

Proprietor

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(xii) The Solid Waste Management Rules, 2016

(xiii) The E-Waste (Management Rules), 2022

(xiv) The Construction and Demolition Waste Management Rules, 2016

(4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.

(5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.

(6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.

(7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.

(8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

A. Emission:

(i) Nil

B. Effluent:

(i) Industrial- Nil

(ii) Domestic- to be discharged to Panchayat drain after adequate treatment maintaining environmental norms.

C. Solid waste:

(i) Hazardous wastes - to be disposed/ reused as per the provisions of Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 as amended.

(ii) Other (non-hazardous) wastes: - to be sold out.

D. General:

i. This expansion NOC is valid only subject to obtaining all relevant permission/clearances from the other Competent Authorities, as applicable like Land Department, Fire Department, SWID etc.

ii. Noise control- noise level not to exceed the permissible limit.

iii. Necessary permission to be obtained from concerned authority for abstraction of ground water, if any.

iv. Land conversion certificate to be obtained from appropriate authority, if applicable.

v. No addition/alteration/modification can be done without prior permission of the State Board.

vi. Good house-keeping of the unit to be maintained.

vii. Adequate greenery to be developed.

viii. The unit shall obtain Consent to Operate from the State Board before operation of the expansion unit.

HEMANTA PAL
HOWRAH
GOVT. OF INDIA

PADMAVATI METAL INDUSTRIES

Proprietor

UPLOADED BY BIMALENDU MAL (XXXXXXXX6715) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

UDIN: 24...(https://...)

his CTE is valid for only redrawing of pipes.

x. Surface cleaning with acid is not permitted.

xi. Heating of material using solid or liquid fuel fired oven/ furnace is not permitted.

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish

For and on behalf of West Bengal Pollution Control Board

18/11/2024

Environmental Engineer
Howrah Regional Office

NOTARY
HEMANTA PAL
HOWRAH
REGN. NO. 13/1978
GOVT. OF INDIA

PADMAVATI METAL INDUSTRIES

03 JAN 2025

Proprietor

UPLOADED BY SIMALENDU MAL (XXXXXXXX8715) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

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Annexure - 'B'
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Government of West Bengal

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HEMANTA PAL
HOWRAH
GOVT. OF INDIA

Authorised Signatory
(E-signed)
Department of IT&E

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03 JAN 2025

PADMAVATI METAL INDUSTRIES

WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Category of the Industry : ORANGE
Application Type: CTO
CTO No.: WBPCB/5579109/2024

Date : 18/11/2024

Consent to Operate (CTO) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 5579109

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to PADMAVATI METAL INDUSTRIES (hereinafter referred to as Applicant) for its unit located at 46/1,46/7 & 46/8, NETAJI SUBASH ROAD, LILUAH, HOWRAH, WEST BENGAL 711204 for the period from 18/11/2024 to 31/03/2029 to operate the industrial unit/project and to discharge liquid effluent and gaseous emission from the premises / land of the industrial unit/project, in accordance with the conditions as mentioned below, provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and in the Environment (Protection) Act, 1986 and Rules thereunder, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the industry/project liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the industry.

Conditions :

1 This Consent is valid for the following activities :

Sl.No	Name of Activity/Products/By-products	Production Capacity (Per Month)
1	G M PIPE	500 Kilogram/Month
2	COPPER PIPE	3000 Kilogram/Month
3	BRASS PIPE	500 Kilogram/Month

2 The industry shall remain responsible for quantity and quality of liquid effluent and air emission.

3 Daily waste water generation and discharge shall not exceed :

No. of outlets	Source of Waste Water	Quantity in Kilo Liters/day	Place of discharge
1	DOMESTIC	1	MUNICIPAL DRAIN

4 To bring into any altered or new outlet / outfall or to change the place of discharge, the industry shall have to inform the Board and obtain prior permission of the Board in this effect.

NOTARY HIMANSU PAL HOWRAH GOVT. OF INDIA

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PADMAVATI METAL INDUSTRIES

UPLOADED BY BIMALENDU MAL (00000000871S) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

The industry shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given below:

Outlet No.	Nature of effluent	Parameters and standard			Frequency of sampling
		Parameters	Standards	Unit	
1	Domestic	pH	5.5-9		Yearly
1	Domestic	Total suspended Solid (TSS)	100	mg/L	Yearly
1	Domestic	Chemical Oxygen Demand (COD)	250	mg/L	Yearly
1	Domestic	Biological Oxygen Demand (BOD)	30	mg/L	Yearly
1	Domestic	Oil & Grease	10	mg/L	Yearly

Provisions shall be made to install sensor-based Water Quality monitoring system and flow meter to share the information with the state board on a Real Time basis.

6 Daily water consumption for the following purposes shall not exceed

SL NO.	Purpose of Water Use	Quantity (KL/Day)
1.	Domestic	1.0

7 The Industry shall install suitable digital device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board. The device shall be able to provide information to disseminate the quantity on a real time basis.

8 All the stacks connected to various sources of emissions must be designated by numbers.

9 The industry shall install comprehensive pollution control equipment and operate and maintain the same to conform to the standard as given below:

10 The industry shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.

11 Waste generation, treatment and disposal shall be as specified below :

S.No	Description of Waste	Quantity	Treatment and Disposal
1	Scrap	200 Kilogram/Month	Sold

The Industry shall obtain Authorisation for waste and also register for EPR wherever applicable.

12 The industry shall take adequate measures for control of noise level from its own sources within the premises within the limit given below :

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	65
Night time (10 p.m. to 06 a.m.)	55

Noise barriers should be installed if the Noise Level is found to be exceeding the desired levels.

13 The industry shall at all times maintain good house-keeping and control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and in surrounding areas.

14 The Industry shall bring about at least 33% of the total land area under the tree cover.

NOTARY HEMANTA PAL BOWRUH GOVT. OF INDIA

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PADMAVATI METAL INDUSTRIES

03 JAN 2025

Proprietor

UPLOADED BY BIMALENDU MAL (XXXXXXXX8715) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

The Industry shall provide sufficient alternate electric power source like Green DG or Storage Battery System etc. to operate all pollution control facilities. In absence of such alternate power source, the production shall be stopped/controlled to conform to the conditions of the Consent.

16 The industry shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned in Sl.No. 3.

17 The Industry shall provide drainage system for discharge of industrial and domestic effluent and a separate drainage system for storm-water.

18 The industry shall maintain a separate register showing consumption of chemicals used in pollution control systems.

19 The Industry shall get the samples of hazardous wastes / leachates analysed at least once in a year from a laboratory recognised by the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.

20 The Industry shall submit the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form V) as required under the provisions of Rule 14 of the Environment (Protection) [Second Amendment] Rules 1992 by 30th September of every year, to the WBPCB.

21 The Industry shall allow the officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring by the State Board as well as by authorized agencies of the State Board, as and when required by them.

22 The industry shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

23 The Industry shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emission.

24 The Industryshall maintain adequate number of qualified and trained personnel among its staff for propermaintenance and operation of the effluent treatment and/or emission control devices and for overallenvironment management of the industry.

25 The Industry shall have to make registration for the use of groundwater if any, with State Water Investigation Directorate (SWID).

26 The Industry shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.

27 If the Industry is using Diesel Generator set or generating any other hazardous waste, it should install a Digital Display Board to discriminate all information as stipulated in this regard.

28 The industry shall make an application to the State Board in the prescribed form for renewal of the consent at lease 120 (one hundred & twenty) days before the date of expiry of this Consent.

29 The industry shall not make any alteration / expansion / modification in the existing manufacturing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

30 The industry shall comply with all applicable Environmental Acts and Rules.

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

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UPLOADED BY BIMALENDU MAL (XXXXXXXX8715) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

The Industry shall comply with the provisions of relevant Waste Management Rules and also submit Annual Returns / Manifests on regular basis.

12 Concealing factual data or submission of false or fabricated data/information may result in revocation of Consent to Operate and attract action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Special Conditions:

1. This CTO is valid for redrawing of pipes only.
2. Surface cleaning with acid is not permitted.
3. Heating of material using solid or liquid fuel fired oven/ furnace is not permitted.
4. Existing coal fired oven is to be dismantled.

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board

18/11/2024

Environmental Engineer
Howrah Regional Office

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

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PADMAVATI METAL INDUSTRIES

UPLOADED BY BIMALENDU MAL (XXXXXXXX8715) (AUTHORIZED PERSON OF WEST BENGAL POLLUTION CONTROL BOARD)

Annexure-'B'

Govt. of West Bengal
Fire Services
GRIPS eChallan

19202425015890166 1

GRN Details

GRN:	192024250158901661	Payment Mode:	Online Payment
GRN Date:	09/08/2024 12:02:03	Bank/Gateway:	HDFC Bank
BRN :	403035227	BRN Date:	09/08/2024 12:03:00
GRIPS Payment ID:	090820242015890163	Payment Init. Date:	09/08/2024 12:02:03
Payment Status:	Successful	Payment Ref. No:	00706010900113 [REF No]

Depositor Details

Depositor's Name:	PADMAVATI METAL INDUSTRIES
Address:	46/1 netaji subash road lilauh howrah, West Bengal, 711204
Mobile:	9830500040
EMail:	pmetalind@gmail.com
Depositor Status:	Depositor
A.E.F. No:	00706010900113
Name:	PADMAVATI METAL INDUSTIRES
Address:	46/1 NETAJI SUBASH ROAD LILUAH HOWRAH WEST BENGAL
Period From (dd/mm/yyyy):	16/10/2024
Period To (dd/mm/yyyy):	15/10/2025
Remarks:	FIRE LICENCE RENEWAL

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	00706010900113	Other Items-Licence Fees	1475-00-800-002-13	1200
			Total	1200

IN WORDS: ONE THOUSAND TWO HUNDRED ONLY.

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

PADMAVATI METAL INDUSTRIES

Proprietor

03 JAN 2025

Annexure - 'B'

Form -24
(Under Rule 82)

E-TRADE LICENSE

Certificate No. 0917P1061222402769
(Existing Reg No. HMC/W65/125863/21)

PERMANENT CERTIFICATE OF ENLISTMENT

West Bengal Municipal Act, 1993
[See Section 118]
(Duplicate to be filled up)

Bally Municipality
Howrah Sadar, Howrah

The Board of Councillors of Bally Municipality hereby grant unto **Aruna Vyas**, the proprietor of **M/S PADMAVATI METAL INDUSTRIES**.., residing and / or carrying on or intending to carry on business at holding Premises No. 46/1, Netaji Subhas Road, Howrah.., Pincode- 711204 in Ward No. 31 and exercising or intending to excercise the Profession, Trade or Callings of **Other Enterprises(Category), MANUFACTURING AND TRADING OF METAL PRODUCT(Nature of Business)** this Permanent Certificate of Enlistment under Section 118 of the West Bengal Municipal Act, 1993 and acknowledge to have received in consideration thereof, a total fee of ₹ **2389/- (Rupees : Two Thousand Three Hundred Eighty Nine)** only.

This Certificate of Enlistment is hereby renewed and will be in force until the 25th day of December, 2024 and to be produced at the time of further renewal.

Date of Renewal : 25-12-2023

Bally Municipality|MANUFACTURING AND TRADING OF METAL PRODUCT|0917P1061222402769|25-12-2023|25-12-2024

(Scan QR Code with QR Reader)

NOTARY HEMANTA PAL HOWRAH GOVT. OF INDIA

Disclaimer : This document is auto-generated through Computer system as per data submitted by the applicant himself in online procedure. Respective Department / Authority/ Institution/ Office may verify the documents /credentials from the CE holder , if so deem fit.

PADMAVATI METAL INDUSTRIES
Prop/a/c

03 JAN 2025

Annexure - 'B'

BALLY MUNICIPALITY

384, G.T.Road, Bally, Howrah - 711201

FORM 10 [Vide Rule 61] PROPERTY TAX RECEIPT

Assessment No : 2000214889 Receipt No : 200021295746 Receipt Date : 02/04/2024

Name of the Assesse : ARUNA VYAS . Holding No : 46/1

Ward No : 31 Locality/Street : Netaji Subhas Road

Received the sum of Rs. 2614.00 (in words) Two thousand Six Hundred Fourteen Rupees only

on account of property tax and surcharge as detailed below :

Details of Payment

	Details of Arrear Received (Year wise)					Current (2024 - 2025)				
	Year(Others)	2021-2022	2022-2023	2023-2024	Total Arrears	1st Qtr Amount	2nd Qtr Amount	3rd Qtr Amount	4th Qtr Amount	Total Amount
Property Tax	0.00	0.00	0.00	0.00	0.00	550.00	550.00	550.00	550.00	2200.00
Rebate on Property Tax	0.00	0.00	0.00	0.00	0.00	27.50	27.50	27.50	27.50	110.00
Surcharge	0.00	0.00	0.00	0.00	0.00	138.00	138.00	138.00	138.00	552.00
Rebate on Surcharge	0.00	0.00	0.00	0.00	0.00	6.90	6.90	6.90	6.90	27.60
Interest	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
									Total Amount :	2614.40
									Round-off Amount :	-0.40
									Net Amount :	2614.00

03 JAN 2025

Paid At : Ward Office Paymode : Cash Collecting Sarkar/Counter : RAMEN - LILUAH

Signature of any authorised person

ADMINISTRATOR

Signature of the Chairman/Vice-Chairman/Executive Officer

PADMAVATI METAL INDUSTRIES

Proprietor

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.96/2024/EZ

In the matter of: -

Srikant Singh

.... Applicant

-Versus-

West Bengal Pollution Control Board & Ors.

.... Respondents

AFFIDAVIT BY BALLY MUNICIPALITY

Ms. Debasree Dhamali
Advocate
High Court, Calcutta
Ph No. – 9433459899
Email Id- ddhamali@gmail.com
Enrolment No. WB/1729/2010